

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 21
(IB)-1527(PB)/2018

IN THE MATTER OF:

Bank of Baroda

.... Petitioner

v.

Brys Hotels Pvt Ltd

.... Respondent

Order U/s. 7 of (IBC) CIRP

Order delivered on 30.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Adv. Varsha Banerjee, Advocate Siddharth Shankar Dev alongwith Advocate Simran RA-173/2023, RA-174/2023 & IA- 6187/2022, Adv Akansha Chugh proxy, Mr.Ashish Verma, Mr. kartikay Bhargava and Ms Salonee Keshwani

For the Erstwhile RP : Mr. Ankur Mittal and Ms Yashika Sharma for erstwhile RP

For UPSIDA : Adv. Anurag Kishore and Adv Ritika Srivastava

ORDER

IA-6187/2022, RA-173/2023, RA-174/2023, RA-189/2023, IA-1568/2024

At request and by consent, list the matter on **29.05.2024**.

-Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

-Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

30.04.2024
Lalit